

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

ITEM No. 1
(IB)1462/ND/2019

IN THE MATTER OF:

Royale Resinex Pvt Ltd

....Applicant/Petitioner

vs

Greotech Telecom Technologies Pvt Ltd

....Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner : Mr. Bharat Arora, Adv.
Mr. Gourav Arora, Adv.

For the Respondent(s) :

ORDER

Issue notice as to why the application for initiation of CIRP should not be admitted against the corporate debtor. Process dasti as well. For further consideration on 19.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

